

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-VI SECTION)

RATIFIED MINUTES OF THE NORMS COMMITTEE-VI MEETING NO.16/85
DATED 27.12.2018

Please Note

- (i) For information of exporters, Norms Committee-VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 1 to 26 & 94-98. Communications in respect of cases pertaining to NC-VI may be sent to email address: p.sahu@gov.in
- (ii) In certain cases the decision of the Norms Committee refers to the recommendations/ observations/ deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.
- (iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.
- (iv) **For information of the exporters, it is informed that wherever DL is issued, the case would be rejected in case the reply of the firm is not received within 90 days from the date of issue of DL.**
- (v) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for issuance of AA and regularization of the case.

The Meeting No. 16/85 dated 27.12.2018 of Norms Committee-VI for the year 2018-19 was held on 03.01.2019 under the Chairmanship of Shri Anil Aggarwal, Addl. Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-2020. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1	Shri Himanshu Rajput, Research Associate, IIFPT	MoFPI
2	Shri Shaish Kumar, Technical Expert (Consultant)/Tech1	DGFT
3	Shri D.N. Mathur, Technical Expert (Consultant)/Tech2	DGFT
4	Shri S.Kipgen, Deputy DGFT	DGFT
5	Shri PradyumnaSahu, FTDO	DGFT


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Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Case No.: 8/16/85-ALC3/2018	Party Name:MIKI RUBBER INDUSTRIES,	Meet No/Date:16/85-ALC3/2018 27.12.2018	Approved
HQ File :01/85/050/00162/AM19/	RLA File :30/24/040/00012/AM15/	Lic.No/Date:3010102956 23.06.2014	
Decision : NC considered the case as per agenda and decided to ratify the norms of the AA as applied for by the firm, as per written comments of Technical Authority.			
Export Item			
Mattress/Pillows made of natural rubber latex		3000 Kg	
Import Item			
Natural rubber latex (60% DRC Wet)		5130 Kg	
RA may take suitable consequential action accordingly.			

Case No.: 7/13/85-ALC3/2015	Party Name:NAVYUG AGRO INDUSTRIES PRIVATE LIMITED	Meet No/Date:16/85-ALC3/2018 27.12.2018	Rejected
HQ File :01/85/050/00103/AM16/	RLA File :02/24/040/00062/AM16/	Lic.No/Date:0210205983 15.07.2015	
Decision : NC considered the case as per agenda and during its deliberations noted that;			
i) The aforesaid Advance Authorisation has been issued under Para 4.07 (i) & (ii) of Handbook of Procedures 2015-20, on self-declaration basis, which states that “(a) Regional Authority may also issue Advance Authorisation where there is no SION/valid Ad hoc Norms for an export product or where SION / Ad hoc norms have been notified / published but exporter intends to use additional inputs in the manufacturing process, based on self-declaration by applicant. Wastage so claimed shall be subject to wastage norms as decided by Norms Committee. The applicant shall submit an undertaking to abide by decision of Norms Committee. The provisions in this regard are given in paragraph 4.03 and 4.11 of FTP. (b) In case of revision / rejection, applicant shall pay duty and interest as notified by DoR within thirty days from the date of hosting of Norms Committee decision on DGFT website.” ii) (a) Advance Authorisation Scheme under Para 4.09 of Foreign Trade Policy, 2015-20 also states that a “Minimum value addition required to be achieved under Advance Authorisation is 15%. (b) Export Products where value addition could be less than 15% are given in			

Appendix 4D.” On perusal of Appendix 4D, it is noted that a lower value addition is only prescribed for only 2 items i.e. Copper Anode etc. and certain specified petroleum products.

- iii) While processing Rice Bran (the duty free raw material imported by the firm from Bangladesh under the Advance Authorisation), the main product which is obtained is the ‘Rice Bran Oil’ and as a by-product De-Oiled Rice Bran [DORB] extraction is generated. Firm in their submissions dated 31.10.2018 has also stated that they have not exported the main product ‘Rice Bran Oil’ and this has been sold in the domestic market.
- iv) The firm after processing the duty free input i.e. Rice Bran has exported the by-product De-Oiled Rice Bran [DORB] extraction to fulfil the export obligation commitment under the Advance Authorisation Scheme.

2. The Committee further noted that:

- i) In its earlier meetings as detailed in Para 1 above, the Committee has **rejected** the cases of some other firms with same import/export items, for fixation of Input Output Norms as the technical opinion given to Committee observed that it is not possible to achieve a 15% Value Addition after rice bran oil extraction from the duty free imported rice bran;
- ii) The firm has stated that there is no restriction or Policy violation for sale of extracted Rice Bran Oil in the domestic market as it fetches a higher price in the Indian market compared to the international market.
- iii) While obtaining the Advance Authorisation for import of duty free ‘Rice Bran’ the firm was well aware that export of ‘Rice Bran Oil’ is - Prohibited and they will need to adhere to the parameters of the Advance Authorisation Scheme by only exporting the by-product generated i.e. DORB. Further, they also agreed and declared in their application to achieve a minimum 15% value addition from export of DORB.

3 The Committee also noted that vide letter No. 14011/4/2016-ED dated 27.08.2018 MoFPI has recommended import of 1.11 MT of duty free Rice Bran & 2.30 Litres of Hexane for export of 1 MT of Deoiled Rice Bran extraction. It was noted that the firm, in its submissions, did not give any information to the query raised by the Committee regarding the domestic sale price of the ‘Rice Bran Oil’ which is an important criteria for arriving at the IO norms [for offsetting the saleable wastage or by-product generated during the production process from the duty free entitlements]. Rice Bran oil is the best quality vegetable oil with high vitamin E

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Ministry of Commerce

content and has a considerable high price as compared to other edible oils.

- i) The Committee deliberated the issue again regarding fixation of Input Output Norms based on the revised submissions, the extant FTP/HBP provisions and the advice of the MoFPI and other technical representatives present in the meeting. It was noted that India is one of the largest producer and exporter of rice in the world. Rice, when it is milled, rice bran, a by-product of rice consisting of the outer layer of the kernels is obtained. Rice bran is further processed for its oil and DORB/meal and sufficient domestic availability of Rice Bran is there.
- ii) It was also noted that primary purpose of extraction is rice bran oil and Rice bran oil is known for its nutritional superiority and better protection of heart. This oil is also suitable for high temperature cooking.
- iii) After crude oil has been extracted from rice bran, De-Oiled Rice Bran (DORB) is obtained. DORB is widely used in the manufacture of Cattle feed, Poultry feed, Fish feed, as fuel for boilers and used for manufacturing sodium silicate, silica gel, insulation bricks, etc. (using fully burnt white ash of husk).
- iv) The Committee also noted that a Standard Input Output Norm (SION) has already been notified under E39 for export of Rice Bran extraction which reads as under:

E39	For Export of 1 MT of 'Rice Bran Extraction'	Duty free Import of 5.9 Litres of Hexane is allowed
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It was observed that SION E39 [notified in 2004] does not allow import of duty free 'Rice Bran'. Other similar SIONs like E14 [Deoiled Sal seed cake], E37 [Rape Seed extraction], E42 [Soya Extraction] also allow only Hexane as a duty free input/raw material. However, exports continue to happen based on market dynamics.

- v) The Committee also noted the submissions of the firm that under Para 4.49 (b) of Handbook of Procedures 2015-20 any shortfall in Value Addition can be regularized by payment of a fee equivalent to 1% of shortfall in FOB value in Indian Rupee. However a plain reading of Para 4.49 HBPv1 clearly indicates

that this provision is only applicable in cases of bonafide default and not in situations where Value Addition is achieved by misrepresentation in the initial application or possible overvaluation of exports.

4. After discussions and based on inputs as indicated above, the Committee came to a conclusion that Minimum Value Addition of 15% or more shown in the Advance Authorisation application is technically not feasible after oil extraction [and its domestic sale] from the duty free imported rice bran. It is assumed that SION E39 and other similar SIONs listed in Para 3 (iv) above also does not allow duty free import of Rice Bran for export of Rice Bran Extraction [and other similar Bran which contains Sal Oil or Rape Seed Oil or Soya Oil] on the premise that the production processes or the technology involved in such oil extraction will not meet the desired minimum value addition criteria as only the by-product or waste generated i.e. the deoiled cake is being exported. Moreover, the firm has enjoyed the benefit of Customs duty exemption on importation of rice bran and sold the 'rice bran oil' obtained after extraction in the domestic market. The duty exemption benefit thus gets passed on to 'rice bran oil', which has not been exported & leads to undue enrichment of the firm and is not in line with Policy provisions. Committee therefore decided that the Advance Authorisations issued to the firm do not meet the basic parameters of the Scheme as prescribed in Para 4.09 of Foreign Trade Policy and need to be cancelled ab-initio and the firm will regularize all the cases by payment of Customs duty and interest as per guidelines laid down in this regard.
5. Committee also noted that firm has in its later submissions stated that a value addition of 50% has actually been achieved by them by only exporting deoiled rice bran extraction. Concerned RA to examine possible irregularities on export valuation, if any and take suitable action in this regard.
6. Keeping the above view in facts, the Committee decided to reject the case with direction to the Company to pay applicable duty with interest for regularization of the case.

RA may take subsequent consequential action accordingly.

	LABORATORIES PVT.LTD,	ALC3/2018 27.12.2018	
HQ File :01/85/050/00036/AM19/	RLA File :07/24/040/00284/AM16/	Lic.No/Date:0710109123 03.12.2015	Defer Date:07.02.2019
Decision : NCconsidered the case as per agenda and noted that the reply of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The comments is still awaited. The Committee decided to request the TA, i.e., MoFPI, to furnish comments at the earliest.			
The case stands deferred to 07.02.2019			

Case No.: 9/5/85-ALC3/2018	Party Name:GRIFFITH LABORATORIES PVT.LTD,	Meet No/Date:16/85- ALC3/2018 27.12.2018	Status: Deferred
HQ File :01/85/050/00037/AM19/	RLA File :07/24/040/00283/AM16/	Lic.No/Date:0710109124 03.12.2015	Defer Date:07.02.2019

4 **Decision :**NCconsidered the case as per agenda and noted that the reply of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The comments is still awaited. The Committee decided to request the TA, i.e., MoFPI, to furnish comments at the earliest.

The case stands deferred to 07.02.2019

Case No.:41/11/85-ALC3/2018	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:16/85-ALC3/2018 27.12.2018	Status:Deferred
HQ File :01/85/050/00109/AM19/	RLA File :07/24/040/00344/AM16/	Lic.No/Date:0710109256 12.01.2016	Defer Date:07.02.2019

5 **Decision :**NCconsidered the case as per agenda and noted that the reply of the firm is under examination of the Technical Authority, i.e., Tech.2. The Committee decided to wait for the comments of the Technical Authority, i.e., Tech.2.

The case stands deferred to 07.02.2019

Case No.: 2/6/85-ALC3/2016	Party Name:KAMALA CONSUMER CARE PVT LTD	Meet No/Date:16/85- ALC3/2018 27.12.2018	Status: Deferred
HQ File :01/85/050/00029/AM17/	RLA File :09/24/040/00501/AM16/	Lic.No/Date:0910063332 29.02.2016	Defer Date:07.02.2019

6 **Decision :** NC considered the case as per agenda and noted that the Technical Authority, i.e., MoFPI had furnished their comments. However, the Committee decided to seek more information from the firm and as such the firm has been issued DL on 02.01.2019. The Committee decided to wait for the reply of the firm.

The case stands deferred to 07.02.2019

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Case No.: 32/11/85-ALC3/2018	Party Name: BELOOR BAYIR BIOTECH LTD,	Meet No/Date: 16/85-ALC3/2018 27.12.2018	Status: Deferred
HQ File :01/85/050/00100/AM19/	RLA File :07/24/040/00407/AM16/	Lic.No/Date: 0710109518 15.03.2016	Defer Date: 07.02.2019
7 Decision : NC considered the case as per agenda and noted that the reply of the firm is under examination of the Technical Authority, i.e., Tech.2. The Committee decided to wait for the comments of the Technical Authority, i.e., Tech.2. The case stands deferred to 07.02.2019			

Case No.:17/11/85-ALC3/2018	Party Name:INTERNATIONAL FREEZFISH EXPORTS	Meet No/Date:16/85- ALC3/2018 27.12.2018	Approved
HQ File :01/85/050/00085/AM19/	RLA File :10/24/040/00122/AM16/	Lic.No/Date:1010059433 21.03.2016	

Decision :NC considered the case as per agenda and decided to ratify the norms of the AA as per comments of the Central Institute of Fisheries Technology vide letter No. 1(7)/FP/Sion/18 date 22.11.2018 allowing the following inputs;

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Export Item

Frozen Sardine Whole Round IQF	204300 Kg
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Import Item

Block Frozen Sardine Whole	224730 Kg
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RA may take suitable consequential action accordingly.

Case No.: 13/6/85-ALC3/2016	Party Name: NAVYUG AGRO INDUSTRIES PRIVATE LIMITED	Meet No/Date: 16/85-ALC3/2018 27.12.2018	Rejected
HQ File :01/85/050/00040/AM17/	RLA File :02/24/040/00037/AM17/	Lic.No/Date: 0210206722 31.05.2016	
9 Decision : NC considered the case as per agenda and during its deliberations noted that; i) The aforesaid Advance Authorisation has been issued under Para 4.07 (i) & (ii) of Handbook of Procedures 2015-20, on self-declaration basis, which states that “(a) Regional Authority may also issue Advance Authorisation where there is no SION/valid Ad hoc Norms for an export product or where SION / Ad hoc norms have been notified / published but exporter intends to use additional inputs in the			

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manufacturing process, based on self-declaration by applicant. Wastage so claimed shall be subject to wastage norms as decided by Norms Committee. The applicant shall submit an undertaking to abide by decision of Norms Committee. The provisions in this regard are given in paragraph 4.03 and 4.11 of FTP.

(b) In case of revision / rejection, applicant shall pay duty and interest as notified by DoR within thirty days from the date of hosting of Norms Committee decision on DGFT website.”

ii) (a) Advance Authorisation Scheme under Para 4.09 of Foreign Trade Policy, 2015-20 also states that a “Minimum value addition required to be achieved under Advance Authorisation is 15%.

(b) Export Products where value addition could be less than 15% are given in Appendix 4D.” On perusal of Appendix 4D, it is noted that a lower value addition is only prescribed for only 2 items i.e. Copper Anode etc. and certain specified petroleum products.

iii) While processing Rice Bran (the duty free raw material imported by the firm from Bangladesh under the Advance Authorisation), the main product which is obtained is the ‘Rice Bran Oil’ and as a by-product De-Oiled Rice Bran [DORB] extraction is generated. Firm in their submissions dated 31.10.2018 has also stated that they have not exported the main product ‘Rice Bran Oil’ and this has been sold in the domestic market.

iv) The firm after processing the duty free input i.e. Rice Bran has exported the by-product De-Oiled Rice Bran [DORB] extraction to fulfil the export obligation commitment under the Advance Authorisation Scheme.

2. The Committee further noted that:

i) In its earlier meetings as detailed in Para 1 above, the Committee has rejected the cases of some other firms with same import/export items, for fixation of Input Output Norms as the technical opinion given to Committee observed that it is not possible to achieve a 15% Value Addition after rice bran oil extraction from the duty free imported rice bran;

ii) The firm has stated that there is no restriction or Policy violation for sale of extracted Rice Bran Oil in the domestic market as it fetches a higher price in the Indian market compared to the international market.

iii) While obtaining the Advance Authorisation for import of duty free ‘Rice

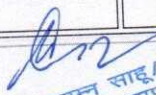
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Bran' the firm was well aware that export of 'Rice Bran Oil' is - Prohibited and they will need to adhere to the parameters of the Advance Authorisation Scheme by only exporting the by-product generated i.e. DORB. Further, they also agreed and declared in their application to achieve a minimum 15% value addition from export of DORB.

3. The Committee also noted that vide letter No. 14011/4/2016-ED dated 27.08.2018 MoFPI has recommended import of 1.11 MT of duty free Rice Bran & 2.30 Litres of Hexane for export of 1 MT of Deoiled Rice Bran extraction. It was noted that the firm, in its submissions, did not give any information to the query raised by the Committee regarding the domestic sale price of the 'Rice Bran Oil' which is an important criteria for arriving at the IO norms [for offsetting the saleable wastage or by-product generated during the production process from the duty free entitlements]. Rice Bran oil is the best quality vegetable oil with high vitamin E content and has a considerable high price as compared to other edible oils.

- i) The Committee deliberated the issue again regarding fixation of Input Output Norms based on the revised submissions, the extant FTP/HBP provisions and the advice of the MoFPI and other technical representatives present in the meeting. It was noted that India is one of the largest producer and exporter of rice in the world. Rice, when it is milled, rice bran, a by-product of rice consisting of the outer layer of the kernels is obtained. Rice bran is further processed for its oil and DORB/meal and sufficient domestic availability of Rice Bran is there.
- ii) It was also noted that primary purpose of extraction is rice bran oil and Rice bran oil is known for its nutritional superiority and better protection of heart. This oil is also suitable for high temperature cooking.
- iii) After crude oil has been extracted from rice bran, De-Oiled Rice Bran (DORB) is obtained. DORB is widely used in the manufacture of Cattle feed, Poultry feed, Fish feed, as fuel for boilers and used for manufacturing sodium silicate, silica gel, insulation bricks, etc. (using fully burnt white ash of husk).
- iv) The Committee also noted that a Standard Input Output Norm (SION) has already been notified under E39 for export of Rice Bran extraction which reads as under:

E39	For Export of 1 MT of 'Rice Bran Extraction'	Duty free Import of 5.9 Litres of Hexane is allowed
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It was observed that SION E39 [notified in 2004] does not allow import of duty free 'Rice Bran'. Other similar SIONs like E14 [Deoiled Sal seed cake], E37 [Rape Seed extraction], E42 [Soya Extraction] also allow only Hexane as a duty free input/raw material. However, exports continue to happen based on market dynamics.

- v) The Committee also noted the submissions of the firm that under Para 4.49 (b) of Handbook of Procedures 2015-20 any shortfall in Value Addition can be regularized by payment of a fee equivalent to 1% of shortfall in FOB value in Indian Rupee. However a plain reading of Para 4.49 HBPv1 clearly indicates that this provision is only applicable in cases of bonafide default and not in situations where Value Addition is achieved by misrepresentation in the initial application or possible overvaluation of exports.

4. After discussions and based on inputs as indicated above, the Committee came to a conclusion that Minimum Value Addition of 15% or more shown in the Advance Authorisation application is technically not feasible after oil extraction [and its domestic sale] from the duty free imported rice bran. It is assumed that SION E39 and other similar SIONs listed in Para 3 (iv) above also does not allow duty free import of Rice Bran for export of Rice Bran Extraction [and other similar Bran which contains Sal Oil or Rape Seed Oil or Soya Oil] on the premise that the production processes or the technology involved in such oil extraction will not meet the desired minimum value addition criteria as only the by-product or waste generated i.e. the deoiled cake is being exported. Moreover, the firm has enjoyed the benefit of Customs duty exemption on importation of rice bran and sold the 'rice bran oil' obtained after extraction in the domestic market. The duty exemption benefit thus gets passed on to 'rice bran oil', which has not been exported & leads to undue enrichment of the firm and is not in line with Policy provisions. Committee therefore decided that the Advance Authorisations issued to the firm do not meet the basic parameters of the Scheme as prescribed in Para 4.09 of Foreign Trade Policy and need to be cancelled ab-initio and the firm will regularize all the cases by payment of Customs duty and interest as per guidelines laid down in this regard.
7. Committee also noted that firm has in its later submissions stated that a value addition of 50% has actually been achieved by them by only exporting deoiled rice

bran extraction. Concerned RA to examine possible irregularities on export valuation, if any and take suitable action in this regard.

5. Keeping the above view in facts, the Committee decided to reject the case with direction to the Company to pay applicable duty with interest for regularization of the case.

RA may take subsequent consequential action accordingly.

Case No.: 10/5/85-ALC3/2018	Party Name: SYNTHITE INDUSTRIES LIMITED	Meet No/Date: 16/85-ALC3/2018 27.12.2018	Status: Deferred
HQ File :01/85/050/00038/AM19/	RLA File :10/24/040/00057/AM17/	Lic.No/Date: 1010059603 07.09.2016	Defer Date: 07.02.2019
10 Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e., Tech.2. The Committee decided to wait for the comments of Technical Authority, i.e., Tech.2.			
The case stands deferred to 07.02.2019			

Case No.: 18/11/85-ALC3/2018	Party Name: INDO GERMAN ALKALOIDS	Meet No/Date: 16/85-ALC3/2018 27.12.2018	Approved
HQ File :01/85/050/00086/AM19/	RLA File :03/94/040/00729/AM17/	Lic.No/Date: 0310809109 10.11.2016	
11 Decision : NC considered the case as per agenda and decided to ratify the norms of the AA on Repeat Basis as stated by RA, Mumbai vide letter No. 03/94/40/729/AM17 dated 10.11.2016.			
RA may take suitable consequential action accordingly.			

Case No.: 4/2/85-ALC3/2017	Party Name: KAMALA CONSUMER CARE PVT LTD	Meet No/Date: 16/85-ALC3/2018 27.12.2018	Status: Deferred
HQ File :01/85/050/00014/AM18/	RLA File :09/24/040/00439/AM17/	Lic.No/Date: 0910064530 26.12.2016	Defer Date: 07.02.2019
12 Decision : NC considered the case as per agenda and noted that the Technical Authority, i.e., MoFPI had furnished their comments. However, the Committee decided to seek more information from the firm and as such the firm has been issued DL on 02.01.2019. The Committee decided to wait for the reply of the firm.			
The case stands deferred to 07.02.2019			

13 Case No.: 9/2/85-ALC3/2017	Party Name: APEEJAY TEA	Meet No/Date: 16/85-ALC3/2018 27.12.2018	Approved
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	LIMITED,	ALC3/2018 27.12.2018	
HQ File :01/85/050/00019/AM18/	RLA File :02/24/040/00237/AM17/	Lic.No/Date:0210207459 10.03.2017	

Decision : NC considered the case as per agenda and decided to ratify the norms of the AA allowing the following inputs;

Export Item

Packaged Tea containing 55 kgs(net) blended tea in each packet (60% imported tea blended with 40% local/Indian tea)	17655 Numbers
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Import Item

Tea: Green/Black tea	582615 Kg
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The exporter should account for net quantity of green tea and black tea in export product. The grade, quality & origin of imported tea should match with the tea exported. Other regulations of FTP / HBP 2015-20 like Value Addition and Pre-import condition should also be complied with.

RA may take suitable consequential action accordingly.

Case No.: 7/11/85-ALC3/2018	Party Name:PREMIER GLOBAL CORPORATE SOLUTIONS PRIVATE LIMITED	Meet No/Date:16/85- ALC3/2018 27.12.2018	Rejected
HQ File :01/85/050/00075/AM19/	RLA File :07/24/040/00080/AM18/	Lic.No/Date:0710111709 05.06.2017	
14	Decision : NC considered the case as per agenda and noted that the import item i.e., Ascorbic Acid is a vitamin, has been used for export of Dietary food supplement. Under Para 4.11(a)(ix) of FTP, 2015-20 Vitamins except for use in Pharmaceutical Industry are ineligible for import on Self Declaration basis. As such, the Committee decided to reject the case with direction to company to pay applicable duty with interest for regularisation of the case.		
	RA may take suitable consequential action accordingly.		

Case No.: 33/11/85- ALC3/2018	Party Name:BELOOR BAYIR BIOTECH LTD	Meet No/Date:16/85- ALC3/2018 27.12.2018	Status:Deferred
HQ File :01/85/050/00101/AM19/	RLA File :07/24/040/00074/AM18/	Lic.No/Date:0710111717 07.06.2017	Defer Date:07.02.2019
15	Decision : NC considered the case as per agenda and noted that the reply of the firm is under examination of the Technical Authority, i.e., Tech.2. The Committee decided to wait for the comments of the Technical Authority, i.e., Tech.2.		
	The case stands deferred to 07.02.2019		

Pradyumna Sahu
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General of Foreign Trade
Ministry of Commerce
कलकत्ता

Case No.:36/11/85-ALC3/2018	Party Name:BELOOR BAYIR BIOTECH LTD	Meet No/Date:16/85-ALC3/2018 27.12.2018	Rejected
HQ File :01/85/050/00104/AM19/	RLA File :07/24/040/00075/AM18/	Lic.No/Date:0710111716 07.06.2017	
Decision : NC considered the case as per agenda and noted that the import item i.e., Ascorbic Acid Powder which is vitamin C. has been used for export of vitamins as food supplements. Under Para 4.11(a)(ix) of FTP, 2015-20 Vitamins except for use in Pharmaceutical Industry are ineligible for import on Self Declaration basis. As such, the Committee decided to reject the case with direction to company to pay applicable duty with interest for regularisation of the case. RA may take suitable consequential action accordingly.			

Case No.:3/4/85-ALC3/2017	Party Name:APEEJAY TEA LIMITED,	Meet No/Date:16/85-ALC3/2018 27.12.2018	Approved
HQ File :01/85/050/00046/AM18/	RLA File :02/24/040/00048/AM18/	Lic.No/Date:0210207679 13.06.2017	
Decision : NC considered the case as per agenda and decided to ratify the norms of the AA allowing the following inputs; 1. Import item at S.No.1 is allowed at Net to Net basis. 2. Import items at S.No. 2-7 are allowed as per Packaging Policy. 3. Import item at S.No. 8 is not allowed as flavouring item. The grade, quality& origin of imported tea should match with the tea exported. Other regulations of FTP /HBP 2015-20 like Value Addition and Pre-import condition should also be complied with. RA may take suitable consequential action accordingly.			

Case No.:2/1/85-ALC3/2018	Party Name:DUKES CONSUMER CARE LIMITED	Meet No/Date:16/85-ALC3/2018 27.12.2018	Approved
HQ File :01/85/050/00002/AM19/	RLA File :09/24/040/00119/AM18/	Lic.No/Date:0910065259 07.07.2017	
Decision : NC considered the case as per agenda and decided to ratify the norms for the above advance authorization as per recommendation of Technical Authority, i.e., MoFPI vide O.M. No. 4/19/2013-DGFT dated 23.10.2018 allowing the inputs as under :			
Export Item	Quantity (gm)	Import Item	The ingredient wise usage quantity (gm)
		Maida Wheat Products	30
		Cane Sugar	35
		Cocoa Powder	5
		Food Flavours Ethyl Vanillin	0

प्रदेशीय साहित्य विकास संस्थान
विदेश व्यापार विकास संस्थान
Foreign Trade Development
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
नियंत्रण/Deptt. of Commerce
नई दिल्ली
New Delhi

Chocolate Coated Wafers and Chocolate containing Wafers	100	Salt	0.1
		Starch	1
		Skimmed Milk Powder	1.63
		Whey Powder Milk Protein	4.90
		Cocoa Mass (Cocoa Liquor)	0.1
		Cocoa Butter	1.7
		Biobake (Enzyme) Food Ingredients	0
		Hazel Nut Paste	1.63
		Hyfoama (Milk Protein)	0
		Paper & Paper Board Packing Material	As per packaging policy

RA may take subsequent consequential action accordingly.

Case No.:3/1/85-ALC3/2018	Party Name:DUKES CONSUMER CARE LIMITED	Meet No/Date:16/85- ALC3/2018 27.12.2018	Approved
HQ File :01/85/050/00003/AM19/	RLA File :09/24/040/00118/AM18/	Lic.No/Date:0910065258 07.07.2017	

Decision : NC considered the case as per agenda and decided to **ratify** the norms for the above advance authorization as per recommendation of Technical Authority, i.e., MoFPI vide O.M. No. 4/19/2013-DGFT dated 23.10.2018 allowing the inputs as under :

Export Item	Quantity (gm)	Import Item	The ingredient wise usage quantity (gm)
19 Wafers & Wafer Rolls (Fruit Flavour)	100	Maida Wheat Products	40.9
		Cane Sugar	39.1
		Food Flavours Ethyl Vanillin	0
		Salt	0.1
		Starch	1
		Pectin Vegetable thickner	0
		Carrageenan Food Ingredient	0
		Biobake (Enzyme) Food Ingredients	0
		Paper & Paper Board	As per packaging policy

RA may take subsequent consequential action accordingly.

20	Case No.:4/1/85-ALC3/2018	Party Name:KAMALA CONSUMER CARE PVT LTD	Meet No/Date:16/85-ALC3/2018 27.12.2018	Status:Deferred
	HQ File :01/85/050/00004/AM19/	RLA File :09/24/040/00130/AM18/	Lic.No/Date:0910065336 08.08.2017	Defer Date:07.02.2019

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Foreign Trade Development Officer
व्यापार महानिदेशालय
Ministry of Commerce

Decision : NC considered the case as per agenda and noted that the Technical Authority, i.e., MoFPI had furnished their comments. However, the Committee decided to seek more information from the firm and as such the firm has been issued DL on 02.01.2019. The Committee decided to wait for the reply of the firm.

The case stands deferred to 07.02.2019

Case No.:5/1/85-ALC3/2018	Party Name:KAMALA CONSUMER CARE PVT LTD	Meet No/Date:16/85- ALC3/2018 27.12.2018	Status:Deferred
HQ File :01/85/050/00005/AM19/	RLA File :09/24/040/00126/AM18/	Lic.No/Date:0910065337 08.08.2017	Defer Date:07.02.2019

21 **Decision :** NC considered the case as per agenda and noted that the Technical Authority, i.e., MoFPI had furnished their comments. However, the Committee decided to seek more information from the firm and as such the firm has been issued DL on 02.01.2019. The Committee decided to wait for the reply of the firm.

The case stands deferred to 07.02.2019

Case No.:5/11/85-ALC3/2018	Party Name:SHREE MALANI FOAMS PRIVATE LIMITED	Meet No/Date:16/85-ALC3/2018 27.12.2018	Status:Deferred
HQ File :01/85/050/00073/AM19/	RLA File :09/24/040/00344/AM18/	Lic.No/Date:0910065610 27.10.2017	Defer Date:07.02.2019
22	Decision : NC considered the case as per agenda and noted that the reply of the firm is under examination of the Technical Authority, i.e., Tech.1. The Committee decided to wait for the comments of the Technical Authority, i.e., Tech.1.		
The case stands deferred to 07.02.2019.			

Case No.:3/9/85-ALC3/2017	Party Name:AVATAAR HOME FASHION PRIVATE LIMITED	Meet No/Date:16/85-ALC3/2018 27.12.2018	Approved
HQ File :01/85/050/00121/AM18/	RLA File :32/24/040/00032/AM18/	Lic.No/Date:3210078308 21.11.2017	
Decision : NC considered the case as per agenda and decided to ratify the norms for the above advance authorization as per recommendation of Technical Authority, i.e., Textile Commissioner vide Letter No. 47(100)/RMG-2017/NC/Avatar dated 14.12.2018 allowing the inputs as under :			
Export Item			
Articles of Bedding and Cushions cover of various size No. Of pcs 176400 (containing 244730.50 Sq.Mtrs. of 100% Pigment Printing Spun Polyester, Woven Fabric-200 GSM duly reflected in S/Bs certified by Customs		244730.500 Sq. Mtrs.	

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विदेश व्यापार महानिदेशालय
General of Foreign Trade
Deptt. of Commerce
दिल्ली Delhi

Import Item	
100 PCT Pigment Printing Spun Polyester Woven Fabric Width 50 to 52 inch 300 DTY 10S/I GSM 200	259414.30 Sq. Mtrs.
RA may take subsequent consequential action accordingly.	

Case No.: 37/11/85-ALC3/2018	Party Name: BELOOR BAYIR BIOTECH LTD,	Meet No/Date: 16/85-ALC3/2018 27.12.2018	Status: Deferred
HQ File :01/85/050/00105/AM19/	RLA File :07/24/040/00234/AM18/	Lic.No/Date: 0710112473 30.11.2017	Defer Date:07.02.2019
24 Decision : NC considered the case as per agenda and noted that the reply of the firm is under examination of the Technical Authority, i.e., Tech.2. The Committee decided to wait for the comments of the Technical Authority, i.e., Tech.2.			
The case stands deferred to 07.02.2019.			

Case No.: 13/10/85-ALC3/2017	Party Name: MANGLAM ARTS	Meet No/Date: 16/85-ALC3/2018 27.12.2018	Transferred
HQ File :01/85/050/00134/AM18/	RLA File :13/24/040/00042/AM18/	Lic.No/Date: 1310048805 11.12.2017	
25 Decision : NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.			

Case No.: 3/8/85-ALC3/2017	Party Name: MADHU JAYANTI INTERNATIONAL LTD.,	Meet No/Date: 16/85-ALC3/2018 27.12.2018	Status: Deferred
HQ File :01/85/050/00101/AM18/	RLA File :32/24/040/00037/AM18/	Lic.No/Date: 3210078336 12.12.2017	Defer Date:07.02.2019
26 Decision : NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI on 27.12.2018 for examination and comments. The Committee decided to wait for the comments of the Technical Authority.			
The case stands deferred to 07.02.2019.			

Case No.: 28/10/85-ALC3/2017	Party Name: PUSILIN BIOTECHNOLOGY PRIVATE LIMITED	Meet No/Date: 16/85-ALC3/2018 27.12.2018	Status: Deferred
HQ File :01/85/050/00149/AM18/	RLA File :06/24/040/00043/AM18/	Lic.No/Date: 0610038762 20.12.2017	Defer Date:07.02.2019
27 Decision : NC considered the case as per agenda and noted that the Technical Team of			

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this Directorate had proposed to visit the manufacturing unit of the firm near Gurugram on 18.01.2019 to assess the quantum of enzymes used in the manufacturing process. The firm vide email dated 08.01.2019 informed that their Technical persons who are of Chinese origin are on leave till end of the February, 2019 and requested this Directorate to send the Technical Team thereafter. The Committee decided to send the Technical Team during the 1st week of March, 2019.

The case stands deferred to 07.02.2019.

28	Case No.: 14/10/85-ALC3/2017	Party Name:AVATAAR HOME FASHION PRIVATE LIMITED	Meet No/Date:16/85-ALC3/2018 27.12.2018	Transferred
	HQ File :01/85/050/00135/AM18/	RLA File :32/24/040/00038/AM18/	Lic.No/Date:3210078350 26.12.2017	
Decision : NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.				

29	Case No.: 2/10/85-ALC3/2017	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:16/85-ALC3/2018 27.12.2018	Transferred
	HQ File :01/85/050/00123/AM18/	RLA File :05/24/040/00508/AM18/	Lic.No/Date:0510405286 10.01.2018	
Decision : NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.				

30	Case No.: 1/11/85-ALC3/2017	Party Name:FABRO LEATHER INDUSTRIES LLP	Meet No/Date:16/85-ALC3/2018 27.12.2018	Transferred
	HQ File :01/85/050/00151/AM18/	RLA File :13/24/040/00052/AM18/	Lic.No/Date:1310048835 12.01.2018	
Decision : NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.				

31	Case No.: 16/10/85-ALC3/2017	Party Name:LEELADISTILLERIES PRIVATE LIMITED	Meet No/Date:16/85-ALC3/2018 27.12.2018	Status:Deferred
	HQ File :01/85/050/00137/AM18/	RLA File :25/24/040/00009/AM18/	Lic.No/Date:2510004912 23.01.2018	Defer Date:07.02.2019
Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and comments is awaited. The Committee decided to request the Technical Authority to expedite their comments.				

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Foreign Trade Development Officer
विदेश व्यापार महाविभाग
Ministry of Commerce
नई दिल्ली
New Delhi

The case stands deferred to 07.02.2019.

Case No.:13/2/85-ALC3/2018	Party Name:BAWA FISHMEAL & OIL CO	Meet No/Date:16/85-ALC3/2018 27.12.2018	Status:Deferred
HQ File :01/85/050/00022/AM19/	RLA File :07/24/040/00260/AM18/	Lic.No/Date:0710112805 09.02.2018	Defer Date:07.02.2019
Decision : NC considered the case as per agenda and decided to seek following information from the firm as proposed by the Technical Authority, i.e., MoFPI vide OM No. E-14011/15/2018-ED, dated 15.11.2018 32 i) Process flow chart ii) Detailed composition of the imported and exported item clearly stating the difference between the export & import item iii) Requisite steps of processing along with technical justification of wastage at each processing step. The case stands deferred to 07.02.2019.			

Case No.:2/11/85-ALC3/2017	Party Name:FASHION ACCESSORIES	Meet No/Date:16/85-ALC3/2018 27.12.2018	transferred
HQ File :01/85/050/00152/AM18/	RLA File :05/23/040/00427/AM18/	Lic.No/Date:0510405648 15.02.2018	
33 Decision : NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.			

Case No.:9/2/85-ALC3/2018	Party Name:DRYTECH PROCESSES (I)PVT.LTD;	Meet No/Date:16/85-ALC3/2018 27.12.2018	Status:Deferred
HQ File :01/85/050/00018/AM19/	RLA File :03/94/040/00922/AM18/	Lic.No/Date:0310819527 05.03.2018	Defer Date:07.02.2019
34 Decision : NC considered the case as per agenda and noted that the firm was issued DL on 10.10.2018 followed by reminders on 14.11.2018 and 26.12.2018. The reply of the firm is still awaited. The Committee decided to wait for the reply of the firm till next meeting. The case stands deferred to 07.02.2019.			

Case No.:10/2/85-ALC3/2018	Party Name:DRYTECH PROCESSES (I)PVT.LTD;	Meet No/Date:16/85-ALC3/2018 27.12.2018	Status:Deferred
HQ File :01/85/050/00019/AM19/	RLA File :03/94/040/00950/AM18/	Lic.No/Date:0310819595 07.03.2018	Defer Date:07.02.2019
35 Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and comments is awaited. The Committee decided to request the Technical Authority to expedite their comments.			

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General of Commerce
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New Delhi

The case stands deferred to 07.02.2019.

Case No.:1/7/85-ALC3/2018	Party Name:AMOL PHARMACEUTICALS PVT. LTD.	Meet No/Date:16/85- ALC3/2018 27.12.2018	Approved
HQ File :01/85/050/00044/AM19/	RLA File :13/24/040/00065/AM18/	Lic.No/Date:1310048890 09.03.2018	
Decision : NC considered the case as per agenda and decided to ratify the norms for the above advance authorization as per recommendation of Technical Authority, i.e., Tech.2, allowing the inputs as under :			
36 Export Item			
L-Arginine Granular Blend N-Cap (Containing 96% L-Arginine)		1 Kg	
Import Item			
L-Arginine HCL 99% Crystalline Powder		0.9696 Kg	
RA may take subsequent consequential action accordingly.			

Case No.: 8/1/85-ALC3/2018	Party Name:ESSEM TECNOPINZ PVT. LTD	Meet No/Date:16/85- ALC3/2018 27.12.2018	Status:Deferred
HQ File :01/85/050/00008/AM19/	RLA File :31/83/040/00163/AM18/	Lic.No/Date:3110067002 15.03.2018	Defer Date:07.02.2019
37 Decision : NC considered the case as per agenda and noted that the reply of the firm is under examination of the Technical Authority, i.e., Tech.1. The Committee decided to wait for the comments of the Technical Authority, i.e., Tech.1.			
The case stands deferred to 07.02.2019.			

Case No.: 6/2/85-ALC3/2018	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:16/85- ALC3/2018 27.12.2018	Status:Deferred
HQ File :01/85/050/00015/AM19/	RLA File :31/83/040/00175/AM18/	Lic.No/Date:3110067013 23.03.2018	Defer Date:07.02.2019
38 Decision : NC considered the case as per agenda and noted that the firm was issued DL on 07.08.2018 followed by reminders on 14.11.2018 and 27.12.2018. The reply of the firm is still awaited. The Committee decided to wait for the reply of the firm till next meeting.			
The case stands deferred to 07.02.2019.			

Case No.: 14/2/85- ALC3/2018	Party Name:PUSILIN BIOTECHNOLOGY PRIVATE LIMITED	Meet No/Date:16/85- ALC3/2018 27.12.2018	Status:Deferred
39 HQ File :01/85/050/00023/AM19/	RLA File :06/24/040/00001/AM19/	Lic.No/Date:0610038854 05.04.2018	Defer Date:07.02.2019
Decision : NC considered the case as per agenda and noted that the Technical Team of this Directorate had proposed to visit the manufacturing unit of the firm near Gurugram on			

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18.01.2019 to assess the quantum of enzymes used in the manufacturing process. The firm vide email dated 08.01.2019 informed that their Technical persons who are of Chinese origin are on leave till end of the February, 2019 and requested this Directorate to send the Technical Team thereafter. The Committee decided to send the Technical Team during the 1st week of March, 2019.

The case stands deferred to 07.02.2019.

40	Case No.:4/2/85-ALC3/2018	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:16/85-ALC3/2018 27.12.2018	Transferred
	HQ File :01/85/050/00013/AM19/	RLA File :05/24/040/00002/AM19/	Lic.No/Date:0510406059 06.04.2018	
Decision : NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.				

41	Case No.:3/2/85-ALC3/2018	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:16/85-ALC3/2018 27.12.2018	Transferred
	HQ File :01/85/050/00012/AM19/	RLA File :05/24/040/00009/AM19/	Lic.No/Date:0510406083 10.04.2018	
Decision : NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.				

42	Case No.:15/2/85-ALC3/2018	Party Name:PUSILIN BIOTECHNOLOGY PRIVATE LIMITED	Meet No/Date:16/85-ALC3/2018 27.12.2018	Status:Deferred
	HQ File :01/85/050/00024/AM19/	RLA File :06/24/040/00002/AM19/	Lic.No/Date:0610038858 10.04.2018	Defer Date:07.02.2019
Decision : NC considered the case as per agenda and noted that the Technical Team of this Directorate had proposed to visit the manufacturing unit of the firm near Gurugram on 18.01.2019 to assess the quantum of enzymes used in the manufacturing process. The firm vide email dated 08.01.2019 informed that their Technical persons who are of Chinese origin are on leave till end of the February, 2019 and requested this Directorate to send the Technical Team thereafter. The Committee decided to send the Technical Team during the 1 st week of March, 2019.				
The case stands deferred to 07.02.2019.				

43	Case No.:8/11/85-ALC3/2018	Party Name:TASTE L FINE FOOD PRIVATE LIMITED	Meet No/Date:16/85-ALC3/2018 27.12.2018	Status:Deferred
	HQ File :01/85/050/00076/AM19/	RLA File :03/95/040/00040/AM19/	Lic.No/Date:0310820474 16.04.2018	Defer Date:07.02.2019

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General of Foreign Trade
Deptt. of Commerce
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New Delhi

Decision : NC considered the case as per agenda and noted that the firm was issued DL on 14.11.2018 and reply is awaited. The Committee decided to issue reminder to the firm to expedite their reply within 15 days from the date of issue of the reminder failing which the Committee will take decision Suo-Motu.

The case stands deferred to 07.02.2019.

44	Case No.:14/11/85-ALC3/2018	Party Name:VARAHAMURTI FLEXIRUB INDUSTRIES PVT. LTD.	Meet No/Date:16/85- ALC3/2018 27.12.2018	Transferred
	HQ File :01/85/050/00082/AM19/	RLA File :05/24/040/00050/AM19/	Lic.No/Date:0510406238 26.04.2018	

Decision : NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.

Case No.:11/5/85- ALC3/2018	Party Name:PUSILIN BIOTECHNOLOGY PRIVATE LIMITED	Meet No/Date:16/85- ALC3/2018 27.12.2018	Status:Deferred
HQ File :01/85/050/00039/AM19/	RLA File :06/24/040/00007/AM19/	Lic.No/Date:0610038868 07.05.2018	Defer Date:07.02.2019

Decision : NC considered the case as per agenda and noted that the Technical Team of this Directorate had proposed to visit the manufacturing unit of the firm near Gurugram on 18.01.2019 to assess the quantum of enzymes used in the manufacturing process. The firm vide email dated 08.01.2019 informed that their Technical persons who are of Chinese origin are on leave till end of the February, 2019 and requested this Directorate to send the Technical Team thereafter. The Committee decided to send the Technical Team during the 1st week of March, 2019.

The case stands deferred to 07.02.2019.

Case No.:11/11/85-ALC3/2018	Party Name:GRAINSPAN NUTRIENTS PVT. LTD.	Meet No/Date:16/85- ALC3/2018 27.12.2018	Approved
HQ File :01/85/050/00079/AM19/	RLA File :08/24/040/00065/AM19/	Lic.No/Date:0810142720 01.06.2018	


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Ministry of Foreign Trade
Ministry of Commerce
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RA may take suitable consequential action accordingly.

Case No.:15/11/85- ALC3/2018	Party Name:ZF LIFE CARE INDUSTRIES PRIVATE LIMITED	Meet No/Date:16/85- ALC3/2018 27.12.2018	Status:Deferred
HQ File :01/85/050/00083/AM19/	RLA File :10/24/040/00011/AM19/	Lic.No/Date:1010059966 06.06.2018	Defer Date:07.02.2019
Decision : NC considered the case as per agenda and decided to seek following information from the firm as recommended by the Technical Authority, i.e., DIPP vide letter No. 7/275/2018-TSW dated 15.10.2018.			
47	i) Manufacturing process indicating stage-wise wastage of each raw material for the manufacturing of sanitary Napkin, indicating weight of export product in Kg term. ii) Complete calculation for requirement of raw materials indicating net import content in the export product duly certified by Chartered Engineer. iii) Production of export product vis-à-vis consumption of raw materials (both imported & indigenous) for the last three years duly certified by Chartered Accountant.		
The case stands deferred to 07.02.2019.			

Case No.:6/11/85-ALC3/2018	Party Name:AL KABEER EXPORTS PVT. LTD	Meet No/Date:16/85-ALC3/2018 27.12.2018	Approved
HQ File :01/85/050/00074/AM19/	RLA File :03/94/040/00212/AM19/	Lic.No/Date:0310821549 08.06.2018	
Status: NC considered the case as per agenda and decided to ratify the norms of the AA on the basis of the comments of Technical Authority, MoFPI, vide OM No.E-14011/24/2018-ED dated 19.11.2018 allowing the following inputs;			
48	Export Item		
Ready to cook frozen cheese samosa with net content of 51.428 MT of white feta cheese.		91.673MT	
Import Item			
White feta cheese		52.970	
RA may take suitable consequential action accordingly.			

Case No.:12/11/85-ALC3/2018	Party Name:OMSONS MARKETING PVT.LTD.	Meet No/Date:16/85-ALC3/2018 27.12.2018	Status:Deferred
HQ File :01/85/050/00080/AM19/	RLA File :05/24/040/00118/AM19/	Lic.No/Date:0510406791 08.06.2018	Defer Date:07.02.2019

प्रमुख सचिव/प्रमुख अधिकारी
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
General of Foreign Trade
नई दिल्ली
New Delhi

Decision : NC considered the case as per agenda and noted that the application of the firm is under consideration of the Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to request MoFPI to expedite their comments.

The case stands deferred to 07.02.2019.

Case No.: 44/11/85-ALC3/2018	Party Name: SHREE MALANI FOAMS PRIVATE LIMITED	Meet No/Date: 16/85-ALC3/2018 27.12.2018	Status: Deferred
HQ File :01/85/050/00112/AM19/	RLA File :09/24/040/00033/AM19/	Lic.No/Date: 0910066299 08.06.2018	Defer Date:07.02.2019

Decision : NC considered the case as per agenda and noted that the application of the firm is under consideration of the Technical Authority, i.e., Tech.1 and the comments are awaited. The Committee decided to request Tech.1 to expedite their comments.

The case stands deferred to 07.02.2019.

Case No.: 10/11/85-ALC3/2018	Party Name: INDIA FOOD EXPORTS	Meet No/Date: 16/85-ALC3/2018 27.12.2018	Status: Deferred
HQ File :01/85/050/00078/AM19/	RLA File :53/24/040/00001/AM19/	Lic.No/Date: 5310019757 18.06.2018	Defer Date:07.02.2019

Decision : NC considered the case as per agenda and noted that the application of the firm is under consideration of the Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to request MoFPI to expedite their comments.

The case stands deferred to 07.02.2019.

Case No.: 30/11/85-ALC3/2018	Party Name: PARAYIL EXPORTS	Meet No/Date: 16/85-ALC3/2018 27.12.2018	Status: Deferred
HQ File :01/85/050/00098/AM19/	RLA File :10/24/040/00015/AM19/	Lic.No/Date: 1010059976 25.06.2018	Defer Date:07.02.2019

Decision : NC considered the case as per agenda and noted that the application of the firm is under consideration of the MoFPI and their comments are awaited. The Committee decided to request MoFPI to expedite their comments.

The case stands deferred to 07.02.2019.

Case No.: 16/11/85-ALC3/2018	Party Name: AGRI-PURE NATURAL FOODS PRIVATE LIMITED	Meet No/Date: 16/85-ALC3/2018 27.12.2018	Rejected
HQ File :01/85/050/00084/AM19/	RLA File :31/83/040/00046/AM19/	Lic.No/Date: 3110067100 30.06.2018	

Decision : NC considered the case as per agenda and noted that the basic Customs duty on the import item is more than 30% and hence the import item falls under ineligible category as per Para 4.11(a)(iii) of FTP, 2015-20. The Committee therefore, decided to reject the case with direction to the Company to pay applicable duty with interest for

regularisation of the case.

RA may take suitable consequential action accordingly.

Case No.:1/11/85-ALC3/2018	Party Name:PUSILIN BIOTECHNOLOGY PRIVATE LIMITED	Meet No/Date:16/85-ALC3/2018 27.12.2018	Status:Deferred
HQ File :01/85/050/00069/AM19/	RLA File :06/24/040/00016/AM19/	Lic.No/Date:0610038915 04.07.2018	Defer Date:07.02.2019
Decision : NC considered the case as per agenda and noted that the Technical Team of this Directorate had proposed to visit the manufacturing unit of the firm near Gurugram on 18.01.2019 to assess the quantum of enzymes used in the manufacturing process. The firm vide email dated 08.01.2019 informed that their Technical persons who are of Chinese origin are on leave till end of the February, 2019 and requested this Directorate to send the Technical Team thereafter. The Committee decided to send the Technical Team during the 1st week of March, 2019. The case stands deferred to 07.02.2019.			

Case No.:45/11/85-ALC3/2018	Party Name:TTK HEALTHCARE LIMITED	Meet No/Date:16/85-ALC3/2018 27.12.2018	Status:Deferred
HQ File :01/85/050/00113/AM19/	RLA File :07/24/040/00085/AM19/	Lic.No/Date:0710113533 04.07.2018	Defer Date:07.02.2019
Decision : NC considered the case as per agenda and observed that hard copy of the firm has been received from RA, Jaipur. The Committee decided to forward the application of the firm to the Technical Authority, i.e., MoFPI for examination and comments. The case stands deferred to 07.02.2019.			

Case No.:24/11/85-ALC3/2018	Party Name:VENKATESH FOOD INDUSTRIES	Meet No/Date:16/85-ALC3/2018 27.12.2018	Status:Deferred
HQ File :01/85/050/00092/AM19/	RLA File :05/24/040/00206/AM19/	Lic.No/Date:0510407111 06.07.2018	Defer Date:07.02.2019
Decision : NC considered the case as per agenda and noted that the application of the firm is under consideration of the MoFPI and their comments are awaited. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 07.02.2019.			

Case No.:1/9/85-ALC3/2018	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:16/85-ALC3/2018 27.12.2018	Status:Deferred
HQ File :01/85/050/00046/AM19/	RLA File :05/24/040/00211/AM19/	Lic.No/Date:0510407155 11.07.2018	Defer Date:07.02.2019
Decision : NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG			

प्रद्युम्न साहू, PRADYUMNA SAHU
आयात विकास अधिकारी
Trade Development Officer
भारत सरकार, नई दिल्ली
Ministry of Foreign Trade
Government of India

in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.

58	Case No.: 19/11/85-ALC3/2018	Party Name:SARITA HANDA EXPORTS PVT LTD	Meet No/Date:16/85-ALC3/2018 27.12.2018	Transferred
	HQ File :01/85/050/00087/AM19/	RLA File :05/24/040/00214/AM19/	Lic.No/Date:0510407186 13.07.2018	
Decision : NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.				

59	Case No.: 27/11/85-ALC3/2018	Party Name:PUSILIN BIOTECHNOLOGY PRIVATE LIMITED	Meet No/Date:16/85-ALC3/2018 27.12.2018	Status:Deferred
	HQ File :01/85/050/00095/AM19/	RLA File :06/24/040/00017/AM19/	Lic.No/Date:0610038922 16.07.2018	Defer Date:07.02.2019
Decision : NC considered the case as per agenda and noted that the Technical Team of this Directorate had proposed to visit the manufacturing unit of the firm near Gurugram on 18.01.2019 to assess the quantum of enzymes used in the manufacturing process. The firm vide email dated 08.01.2019 informed that their Technical persons who are of Chinese origin are on leave till end of the February, 2019 and requested this Directorate to send the Technical Team thereafter. The Committee decided to send the Technical Team during the 1 st week of March, 2019.				
The case stands deferred to 07.02.2019.				

60	Case No.: 28/11/85-ALC3/2018	Party Name:MAXICAN EXPORT	Meet No/Date:16/85-ALC3/2018 27.12.2018	Transferred
	HQ File :01/85/050/00096/AM19/	RLA File :32/24/040/00022/AM19/	Lic.No/Date:3210078572 18.07.2018	
Decision : NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.				

61	Case No.: 38/11/85-ALC3/2018	Party Name:M& B ENGINEERING LIMITED	Meet No/Date:16/85-ALC3/2018 27.12.2018	Status:Deferred
	HQ File :01/85/050/00106/AM19/	RLA File :08/24/040/00101/AM19/	Lic.No/Date:0810143055 19.07.2018	Defer Date:07.02.2019
Decision : NC considered the case as per agenda and noted that the application of the firm is under consideration of the Technical Authority, i.e., DIPP and their comments are awaited. The Committee decided to request DIPP to expedite their comments.				
The case stands deferred to 07.02.2019.				

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
General of Foreign Trade
नई दिल्ली
New Delhi

Case No.: 39/11/85-ALC3/2018	Party Name:AGASTYA NUTRIFOOD INDUSTRIES LLP	Meet No/Date:16/85-ALC3/2018 27.12.2018	Status: Deferred
HQ File :01/85/050/00107/AM19/	RLA File :08/24/040/00120/AM19/	Lic.No/Date:0810143066 20.07.2018	Defer Date:07.02.2019
62 Decision : NC considered the case as per agenda and noted that the firm has been issued DL on 27.2.2018 and reply is awaited. The Committee decided to send reminder to the firm to expedite the reply.			
The case stands deferred to 07.02.2019.			

Case No.: 43/11/85-ALC3/2018	Party Name:HART FOODS,	Meet No/Date:16/85-ALC3/2018 27.12.2018	Rejected
HQ File :01/85/050/00111/AM19/	RLA File :03/94/040/00354/AM19/	Lic.No/Date:0310822501 23.07.2018	
63 Decision : NC considered the case as per agenda and noted that both import & export items are same, i.e., Monosodium Glutamate and Export item itself is 100% Monosodium Glutamate. From the export/import items the Committee observed that there is no manufacturing activity involved in the process. Hence the Committee decided to reject the case with direction to company to pay applicable duty with interest for regularisation of the case.			
RA may take suitable consequential action accordingly.			

Case No.: 2/11/85-ALC3/2018	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:16/85-ALC3/2018 27.12.2018	Transferred
HQ File :01/85/050/00070/AM19/	RLA File :05/24/040/00235/AM19/	Lic.No/Date:0510407269 23.07.2018	
64 Decision : NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.			

Case No.: 42/11/85-ALC3/2018	Party Name:SUNIL HEALTHCARE LIMITED	Meet No/Date:16/85-ALC3/2018 27.12.2018	Approved
HQ File :01/85/050/00110/AM19/	RLA File :05/24/040/00232/AM19/	Lic.No/Date:0510407273 23.07.2018	
65 Decision : NC considered the case as per agenda and decided to ratify the norms of the AA on the basis of the comments of Technical Authority, Tech.2, allowing the following inputs;			
Export Item			
Empty Hard Gelatin Capsules(White coloured containing minimum 9.5% Titanium Dioxide)		65.46 MT	


 Anil Kumar
 Trade Development Officer
 General of Foreign Trade
 Dept. of Commerce
 New Delhi

Import Item	
Pharmaceutical Gelatin (Capsule Grade)	72.00 MT
Titanium Dioxide	6.22 MT
RA may take suitable consequential action accordingly.	

Case No.:48/11/85-ALC3/2018	Party Name:GELTEC PRIVATE LIMITED	Meet No/Date:16/85-ALC3/2018 27.12.2018	Approved
HQ File :01/85/050/00116/AM19/	RLA File :03/94/040/00299/AM19/	Lic.No/Date:0310822637 26.07.2018	

Decision :NC considered the case as per agenda and decided to ratify the norms of the AA on the basis of the comments of Technical Authority, Tech.2, allowing the following inputs;

66 Export Item

Sun Vert (Gelatin coated Tablet) (Each tablet containing 60 mg Graminex G60 and 3 mg Graminex GFX)	1 No.
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Import Item

Graminex G60	61.20 Mg
Graminex GFX	3.06 Mg

RA may take suitable consequential action accordingly.

Case No.:35/11/85-ALC3/2018	Party Name:NATURAL HERBS & FORMULATIONS	Meet No/Date:16/85-ALC3/2018 27.12.2018	Status:Deferred
HQ File :01/85/050/00103/AM19/	RLA File :61/24/040/00005/AM19/	Lic.No/Date:6110001529 27.07.2018	Defer Date:07.02.2019

67 **Decision :**NC considered the case as per agenda and noted that the firm has been issued DL on 14.11.2018 and reply is awaited. The Committee decided to send reminder to the firm to expedite the reply.

The case stands deferred to 07.02.2019.

Case No.:3/11/85-ALC3/2018	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:16/85-ALC3/2018 27.12.2018	Transferred
HQ File :01/85/050/00071/AM19/	RLA File :05/24/040/00270/AM19/	Lic.No/Date:0510407371 31.07.2018	

68 **Decision :** NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.

प्रद्युम्न साहू/PRADYUMNA SAHU
विकास अधिकारी
Trade Development Officer
विदेशी व्यापार सहायक विभाग
Ministry of Commerce

Case No.: 29/11/85- ALC3/2018	Party Name:GRAINSPANNUTRIENTS PVT. LTD.	Meet No/Date:16/85- ALC3/2018 27.12.2018	Approved
HQ File :01/85/050/00097/AM19/	RLA File :08/24/040/00156/AM19/	Lic.No/Date:0810143148 01.08.2018	
Decision : NC considered the case as per agenda and decided to ratify the norms of the AA on the basis of the comments of Technical Authority, MoFPI, vide email dated 27.12.2018 allowing the following inputs;			
69	Export Item		
	Various Types of Papad	31500Kg	
	Import Item		
	Potato Starch	30429 Kg	
	With 92% content of export product as starch.		
	RA may take suitable consequential action accordingly.		

Case No.: 26/11/85- ALC3/2018	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:16/85- ALC3/2018 27.12.2018	Status:Deferred
HQ File :01/85/050/00094/AM19/	RLA File :31/83/040/00072/AM19/	Lic.No/Date:3110067132 02.08.2018	Defer Date:07.02.2019
Decision : NC considered the case as per agenda and decided to seek following information from the firm as per the comments of Technical Authority, i.e., DIPP vide letter No. 7/270/2018-TSW dated 12.10.2018;			
70	i) To indicate the weight of plastic part made up of Resin granules, and giving also specific/generic name of Resin granules; ii) Import content of item 10 to 16 and 21 to 22 of the application in the export product indicating wastage claimed in manufacturing the export product. iii) Complete calculation for requirement of raw material/input for manufacturing export product duly certified by Chartered Engineer. iv) Justifying the requirement of Printing ink (S.No. 17, 18, 19) and thinner in the export product (20)		
	The case stands deferred to 07.02.2019.		

Case No.: 40/11/85- ALC3/2018	Party Name:NATURAL HERBS & FORMULATIONS	Meet No/Date:16/85- ALC3/2018 27.12.2018	Status:Deferred
HQ File :01/85/050/00108/AM19/	RLA File :61/24/040/00007/AM19/	Lic.No/Date:6110001533 06.08.2018	Defer Date:07.02.2019
71	Decision : NC considered the case as per agenda and noted that the firm has been issued DL on 14.11.2018 and reply is awaited. The Committee decided to send reminder to the firm to expedite the reply.		
	The case stands deferred to 07.02.2019.		

प्रद्युम्न साहू, PRADYUMNA SAHU
व्यापार विकास अधिकारी
Trade Development Officer
व्यवसाय, महानिदेशालय
Ministry of Foreign Trade
व्यापार, महानिदेशालय
Ministry of Commerce
नई दिल्ली

72	Case No.:31/11/85-ALC3/2018	Party Name:MAXICAN EXPORT,	Meet No/Date:16/85-ALC3/2018 27.12.2018	Transferred
	HQ File :01/85/050/00099/AM19/	RLA File :32/24/040/00027/AM19/	Lic.No/Date:3210078601 09.08.2018	
Decision : NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.				

73	Case No.:4/11/85-ALC3/2018	Party Name:SARITA HANDA EXPORTS PVT LTD	Meet No/Date:16/85-ALC3/2018 27.12.2018	Transferred
	HQ File :01/85/050/00072/AM19/	RLA File :05/24/040/00294/AM19/	Lic.No/Date:0510407561 20.08.2018	
Decision : NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.				

74	Case No.:6/16/85-ALC3/2018	Party Name:ITALIAN EDIBLES PRIVATE LIMITED	Meet No/Date:16/85-ALC3/2018 27.12.2018	Status:Deferred
	HQ File :01/85/050/00160/AM19/	RLA File :56/24/040/00023/AM19/	Lic.No/Date:5610005483 26.09.2018	Defer Date:07.02.2019
Decision : NC considered the case as per agenda and noted that the application of the firm is under consideration of the Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to request MoFPI to expedite their comments.				
The case stands deferred to 07.02.2019.				

75	Case No.:5/16/85-ALC3/2018	Party Name:BELCHEM INDS. INDIA PVT. LTD.	Meet No/Date:16/85-ALC3/2018 27.12.2018	Status:Deferred
	HQ File :01/85/050/00159/AM19/	RLA File :03/94/040/00543/AM19/	Lic.No/Date:0310824476 16.10.2018	Defer Date:07.02.2019
Decision : NC considered the case as per agenda and noted that the application of the firm is under consideration of the Technical Authority, i.e., DIPP and their comments are awaited. The Committee decided to request DIPP to expedite their comments.				
The case stands deferred to 07.02.2019.				

76	Case No.:7/16/85-ALC3/2018	Party Name:JEWEL CONSUMER CARE PVT LTD	Meet No/Date:16/85-ALC3/2018 27.12.2018	Approved
	HQ File :01/85/050/00161/AM19/	RLA File :34/24/040/00241/AM19/	Lic.No/Date:3410044616 22.10.2018	

प्रमुख अधिकारी
विदेशी व्यापार विकास अधिकारी
विदेशी व्यापार महानिदेशालय
Min. of Foreign Trade
Deptt. of Commerce
नई दिल्ली
New Delhi

Decision : NC considered the case as per agenda and decided to ratify the norms of the AA on the basis of the comments of Technical Authority, Tech.1, allowing the following inputs;

Export Item

Toothrushes (Handle made out of bamboo)	1 No.
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Import Item

Articles of wood-bamboo toothbrush handle	2% Wastage
Nylon 612 Monofilament	1.05 Kg/Kg content in export

RA may take suitable consequential action accordingly.

Case No.: 4/16/85-ALC3/2018	Party Name:KERRY INGREDIENTS INDIA PRIVATE LIMITED	Meet No/Date:16/85-ALC3/2018 27.12.2018	Approved
HQ File :01/85/050/00158/AM19/	RLA File :03/94/040/00637/AM19/	Lic.No/Date:0310824614 23.10.2018	
77	Decision : NC considered the case as per agenda and decided to ratify the norms of the AA on Repeat basis as informed by RA, Mumbai vide their letter No.03/94/40/637/AM19 dated 23.10.2018.		
	RA may take suitable consequential action accordingly.		

Case No.: 3/16/85-ALC3/2018	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMITED	Meet No/Date:16/85-ALC3/2018 27.12.2018	Status:Deferred
HQ File :01/85/050/00157/AM19/	RLA File :31/83/040/00118/AM19/	Lic.No/Date:3110067221 31.10.2018	Defer Date:07.02.2019
78	Decision : NC considered the case as per agenda and decided to seek following information from the firm as per the comments of Technical Authority, i.e., DIPP vide letter No. 7/270/2018-TSW dated 12.10.2018;		
	i) To indicate the weight of plastic part made up of Resin granules, and giving also specific/generic name of Resin granules; ii) Import content of item 10 to 16 and 21 to 22 of the application in the export product indicating wastage claimed in manufacturing the export product. iii) Complete calculation for requirement of raw material/input for manufacturing export product duly certified by Chartered Engineer. iv) Justifying the requirement of Printing ink (S.No. 17, 18, 19) and thinner in the export product (20)		
	The case stands deferred to 07.02.2019.		

79	Case No.: 1/16/85-ALC3/2018	Party Name:MARINE HYDROCOLLOIDS	Meet No/Date:16/85-ALC3/2018 27.12.2018	Status:Deferred
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प्रद्युम्न साहू / PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Trade Development Officer
विदेशालय

HQ File :01/85/050/00155/AM19/	RLA File :10/24/040/00062/AM19/	Lic.No/Date:1010060059 14.11.2018	Defer Date:07.02.2019
Decision :NC considered the case as per agenda and noted that the application of the firm is under consideration of the Technical Authority, i.e., Tech.1 . The Committee decided to request him to expedite comments. The case stands deferred to 07.02.2019.			

Case No.: 2/16/85- ALC3/2018	Party Name:SHOCKLEY HALL ELECTRONICS (P) LTD.	Meet No/Date:16/85- ALC3/2018 27.12.2018	Status:Deferred
HQ File :01/85/050/00156/AM19/	RLA File :02/24/040/00122/AM19/	Lic.No/Date:0210208800 16.11.2018	Defer Date:07.02.2019
Decision :NC considered the case as per agenda and decided to seek following information from the firm as per the comments of Technical Authority, i.e., Tech.1; 80 i) Detailed manufacturing process indicating wastage of each raw material at different stages. ii) GSM of import item 1 & 2 iii) Width of Ribbon & Velcro iv) Material of Ribbon v) Exact description of import item at S.No.7 The case stands deferred to 07.02.2019.			

MANUAL CASES

Case No. M-147	Name of the firm: M/s Shivaji Cane Processors Ltd	Meet No/Date:16/85- ALC3/2018 27.12.2018	Status:Deferred
HQ File :F.No. 01/85/171/00004/AM18	RA F. No. 31/83/040/00018/AM18		Defer Date:07.02.2019
Subject: Fixation of norms under para 4.06 of HBP for export of "Kahndsari Sugar and Jaggery Powder" against import of Raw Sugar" by M/s Shivaji Cane Processors Ltd before issue of Advance Authorisation by RA, Pune. Decision :NC considered the case as per agenda and noted that the firm was issued DL on 26.12.2018 to furnish a copy of the ANF 4(B) of the application which is still awaited from the firm. The Committee also noted that the application of the firm is under examination of Directorate of Sugar and comments are still awaited. The Committee therefore, decided to send a reminder to the firm to send a copy of the ANF(4B) immediately and request Directorate of Sugar to expedite their comments.			

Foreign Trade Development Officer
Directorate of Foreign Trade
New Delhi

The case stands deferred to 07.02.2019.

Case No. M-148	Name of the firm: M/s Jabs International Pvt. Ltd., Navi Mumbai	Meet No/Date:16/85-ALC3/2018 27.12.2018	Status:Deferred
HQ File :F.No. 01/85/171/171/AM17/DE S-VI	RA F. No. 03/94/040/00830/AM1 7	Ecom Ref. No. 03/94/072/05700/0488/08 58	Defer Date: 07.02.2019
Subject: Fixation of norms under para 4.06 of HBP for export of "processed/assorted/sterilised spices namely CARDAMOM ETO Treated against import of unprocessed/unassorted/unsterilised/spices namely cardamom by M/s Jabs International Pvt. Ltd.			
Decision : NC considered the case as per agenda and noted that the application of the firm was forwarded to Technical Authority, i.e. MoFPI and Spice Board for comments. The MoFPI had furnished the comments while the comments from Spice Board is still awaited. The Committee also noted that the Spice Board had sought some more information from the firm which has already been furnished to the Spice Board. The Committee decided to request the Spice Board to expedite the comments.			
The case stands deferred to 07.02.2019.			

Case No. M-149	Name of the firm: M/s Frigorifico Allana Private Limited,	Meet No/Date:16/85-ALC3/2018 27.12.2018	Status:Deferred
HQ File :F.No. 01/85/171/00025/AM18/D ES.VI	RA F. No. 03/94/040/00934/AM1 8/	Ecom Ref. No. 03/88/146/47800/0539/55 50	Defer Date: 07.02.2019
Subject: Fixation of ad-hoc input output norms under par 4.06 of HBP, 2015-20 for export of "Pro PSCO 32/Edible vegetable FAT/Hydrogenated Vegetable Oil/Hydrogenated Vegetable Oil Alfa Pro PSCO 32/Hydrogenated. Oil/ICMP 40/ICMP 40 Vanaspati/Hydrogenated Vegetable Oil Alfa Pro-ICMP/Hydrogenated Vegetable Oil Alfa Pro-Sco38" against import of "Crude Palm Kernal Oil.			
Decision : NC considered the case as per agenda and noted that the application of the firm was forwarded to Technical Authority, i.e. MoFPI. The MoFPI had furnished the comments. Since the import item is an oil products, the Committee decided to seek comments from the Directorate of Sugar and Vegetable Oils. As such the application of the firm has been sent to them for comments which is awaited. The Committee decided to request the Directorate of Sugar and Vegetable Oils to expedite the comments.			
The case stands deferred to 07.02.2019.			

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Case No. M-150	Name of the firm: M/s Frigorifico Allana Private Limited,	Meet No/Date:16/85-ALC3/2018 27.12.2018	Status:Deferred
HQ File :F.No. 01/85/171/00018/AM18/D ES.VI	RA F. No. 05/23/040/00325/AM1 8/	Ecom Ref. No. 03/88/146/47800/0528/72 93	Defer Date: 07.02.2019

Subject: Fixation of ad-hoc input output norms under par 4.06 of HBP, 2015-20 for export of "Refined Corn Oil packed in 3 Ltr Jars" against import of "Refined Corn Oil".

Decision :NC considered the case as per agenda and noted that the application of the firm was forwarded to Technical Authority, i.e. MoFPI. The MoFPI had furnished the comments. Since the import item is an oil products, the Committee decided to seek comments from the Directorate of Sugar and Vegetable Oils. As such the application of the firm has been sent to them for comments which is awaited. The Committee decided to request the Directorate of Sugar and Vegetable Oils to expedite the comments.

The case stands deferred to 07.02.2019.

Case No. M-151	Name of the firm: M/s Frigorifico Allana Private Limited,	Meet No/Date:16/85-ALC3/2018 27.12.2018	Status:Deferred
HQ File :F.No. 01/85/171/00024/AM18/ DES.VI	RA F. No. 03/94/040/00921/AM1 8/	Ecom Ref. No. 03/88/146/47800/0538/9 281	Defer Date: 07.02.2019

Subject: Fixation of ad-hoc input output norms under par 4.06 of HBP, 2015-20 for export of "Refined Corn Oil packed in 3 Ltr Jars" against import of "Refined Corn Oil".

Decision :NC considered the case as per agenda and noted that the application of the firm was forwarded to Technical Authority, i.e. MoFPI. The MoFPI had furnished the comments. Since the import item is an oil products, the Committee decided to seek comments from the Directorate of Sugar and Vegetable Oils. As such the application of the firm has been sent to them for comments which is awaited. The Committee decided to request the Directorate of Sugar and Vegetable Oils to expedite the comments.

The case stands deferred to 07.02.2019.

Case No. M-152	Name of the firm:	Meet No/Date:16/85-ALC3/2018	Approved
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विदेश व्यापार विकास अधिकारी
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	M/s. Sami Labs Limited	27.12.2018	
HQ File :F.No. 01/85/050/00094/AM05/ DES.VI	RA F. No. 07/24/040/00141/AM0 5	AA No. 0710030082 dated 10.06.2004	

Subject: Fixation of ad-hoc input output norms under par 4.06 of HBP, 2015-20 for export of "Refined Corn Oil packed in 3 Ltr Jars" against import of "Refined Corn Oil".

Decision : NC considered the case as per agenda and noted that vide Policy Circular No.05/2009-14 dated 14.08.2013, RA can take action on the basis of Sample Analysis Report (SAR) furnished by the Spice Board. The Committee therefore, decided to request RA, Cochi to take appropriate action in accordance to above mentioned Policy Circular.

RA may take subsequent consequential action accordingly.

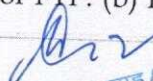
Case No. M-153, 154 & 155	Name of the firm: M/s. P.K. Agri Link Pvt Ltd.	Meet No/Date:16/85- ALC3/2018 27.12.2018	Rejected
HQ File :F.No. 01/85/05/00124/ AM16/ DES.VI 01/85/05/00005/ AM17/ DES.VI 01/85/05/00037/ AM17/ DES.VI	RA F. No. 02/24/040/00101/ A M16 02/24/040/00198/ A M16 02/24/040/00007/ A M17	AA No. 0210206072 dated 14.08.2015 0210206516 dated 02.03.2016 0210206631 dated 22.04.2016	

Subject: Fixation of adhoc norms for Advance Authorisation No. 0210206072 dated 14.08.2015 for export of "Deoiled Rice Bran Extraction" against Import of "Rice Bran and Hexane" obtained by M/s P.K. Agri Link Pvt. Ltd.

Decision : Committee noted that the firm M/s P.K. Agri Link Pvt. Ltd, aggrieved by the earlier decision on fixation of Input Output norms has represented for a review against the earlier decisions of the Norms Committee in the above mentioned cases.

2 Committee during its deliberations noted that:

- i. The aforesaid three (3) Advance Authorisations have been issued under Para 4.07 (i) & (ii) of Handbook of Procedures 2015-20, on self-declaration basis, which states that
 "(a) Regional Authority may also issue Advance Authorisation where there is no SION/valid Ad hoc Norms for an export product or where SION / Ad hoc norms have been notified / published but exporter intends to use additional inputs in the manufacturing process, based on self-declaration by applicant. Wastage so claimed shall be subject to wastage norms as decided by Norms Committee. The applicant shall submit an undertaking to abide by decision of Norms Committee. The provisions in this regard are given in paragraph 4.03 and 4.11 of FTP. (b) In case of revision / rejection, applicant


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 Export Trade

- shall pay duty and interest as notified by DoR within thirty days from the date of hosting of Norms Committee decision on DGFT website."
- ii. Advance Authorisation Scheme under Para 4.09 of Foreign Trade Policy, 2015-20 also states that a "Minimum value addition required to be achieved under Advance Authorisation is 15%. (ii) Export Products where value addition could be less than 15% are given in Appendix 4D." On perusal of Appendix 4D it is noted that a lower value addition is only prescribed for only 2 items i.e. Copper Anode etc. and certain specified petroleum products.
- iii. While processing Rice Bran (the duty free raw material imported by the firm from Bangladesh under the three Advance Authorisations), the main product which is obtained is the 'Rice Bran Oil' and as a by-product De-Oiled Rice Bran [DORB] extraction is generated. Firm in their submissions dated 31.10.2018 has also stated that they have not exported the main product 'Rice Bran Oil' and this has been sold in the domestic market.
- iv. The firm after processing the duty free input i.e. Rice Bran has exported the by-product De-Oiled Rice Bran [DORB] extraction to fulfil the export obligation commitment under the Advance Authorisation Scheme.
3. The Committee further noted that:
- i) In its earlier meetings as detailed in Para 1 above, the Committee has rejected the 3 cases for fixation of Input Output Norms as the technical opinion given to Committee observed that it is not possible to achieve a 15% Value Addition after rice bran oil extraction from the duty free imported rice bran;
- ii) The firm has requested for a review of the earlier decision and has stated in their submissions that there is no restriction or Policy violation for sale of extracted Rice Bran Oil in the domestic market as it fetches a higher price in the Indian market compared to the international market.
- iii) While obtaining the 3 Advance Authorisations [issued between August 2015 to April 2016] for import of duty free 'Rice Bran' the firm was well aware that export of 'Rice Bran Oil' is - Prohibited and they will need to adhere to the parameters of the Advance Authorisation Scheme by only exporting the by-product generated i.e. DORB. Further, they also agreed and declared in their application to achieve a minimum 15% value addition from export of DORB.
- iv) The investigations of DRI are pending against the subject Advance Authorisations and also observed that the matter is subjudice in Hon'ble High Court at Kolkata;
- v) The Committee also noted that vide OM No. E-14011/24/2016-ED dated

27.08.2018 MoFPI has recommended export of 1.00 MT of "Deoiled ricebran extraction" against import of 1.11 MT "Rice Bran" & 2.30Ltr. "Hexane". It was noted that the firm, in its revised submissions, did not give any information to the query raised by the Committee regarding the domestic sale price of the 'Rice Bran Oil' which is an important criteria for arriving at the IO norms [for offsetting the saleable wastage or by-product generated during the production process from the duty free entitlements]. Rice Bran oil is the best quality vegetable oil with high vitamin E content and has a considerable high price as compared to other edible oils.

4. i) The Committee deliberated the issue again regarding fixation of Input Output Norms based on the revised submissions, the extant FTP/HBP provisions and the advice of the MoFPI and other technical representatives present in the meeting.

ii) It was noted that India is one of the largest producer and exporter of rice in the world. Rice, when it is milled, rice bran, a by-product of rice consisting of the outer layer of the kernels is obtained. Rice bran is further processed for its oil and DORB/meal and sufficient domestic availability of Rice Bran is there.

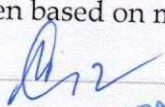
iii) It was also noted that primary purpose of extraction is rice bran oil and Rice bran oil is known for its nutritional superiority and better protection of heart. This oil is also suitable for high temperature cooking.

iv) After crude oil has been extracted from rice bran, De-Oiled Rice Bran (DORB) is obtained. DORB is widely used in the manufacture of Cattlefeed, Poultryfeed, Fish feed, as fuel for boilers and used for manufacturing sodium silicate, silica gel, insulation bricks etc (using fully burnt white ash of husk).

5. The Committee also noted that a Standard Input Output Norm (SION) has already been notified under E39 for export of Rice Bran extraction which reads as under:

E39	For Export of 1 MT of 'Rice Bran Extraction'	Duty free Import of 5.9 Litres of Hexane is allowed
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It was observed that SION E39 [notified in 2004] does not allow import of duty free 'Rice Bran'. Other similar SIONs like E14 [Deoiled Sal seed cake], E37 [Rape Seed extraction], E42 [Soya Extraction] also allow only Hexane as a duty free input/raw material. However, exports continue to happen based on market dynamics.


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6. The Committee also noted the submissions of the firm that under Para 4.49 (b) of Handbook of Procedures 2015-20 any shortfall in Value Addition can be regularized by payment of a fee equivalent to 1% of shortfall in FOB value in Indian Rupee. However a plain reading of Para 4.49 HBPv1 clearly indicates that this provision is only applicable in cases of bonafide default and not in situations where Value Addition is achieved by misrepresentation in the initial application or possible overvaluation of exports.
- 7 After discussions and based on inputs as indicated above, the Committee came to a conclusion that Minimum Value Addition of 15% or more shown in the Advance Authorisation application is technically not feasible after oil extraction [and its domestic sale] from the duty free imported rice bran. It is assumed that SION E39 and other similar SIONs listed in Para 5 above also does not allow duty free import of Rice Bran for export of Rice Bran Extraction [and other similar Bran which contains Sal Oil or Rape Seed Oil or Soya Oil] on the premise that the production processes or the technology involved in such oil extraction will not meet the desired minimum value addition criteria as only the by-product or waste generated i.e. the deoiled cake is being exported. Moreover, the firm has enjoyed the benefit of Customs duty exemption on importation of rice bran and sold the 'rice bran oil' obtained after extraction in the domestic market. The duty exemption benefit thus gets passed on to 'rice bran oil', which has not been exported & leads to undue enrichment of the firm and is not in line with Policy provisions. Committee therefore decided that the Advance Authorisations issued to the firm do not meet the basic parameters of the Scheme as prescribed in Para 4.09 of Foreign Trade Policy and need to be cancelled ab-initio and the firm will regularize all the cases by payment of Customs duty and interest as per guidelines laid down in this regard.
8. Committee also noted that firm has in its later submissions stated that a value addition of 50% has actually been achieved by them by only exporting deoiled rice bran extraction. Concerned RA to examine possible irregularities on export valuation, if any and take suitable action in this regard.

RA may take subsequent consequential action accordingly.


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Case No. M-156	Indian Oilseeds and Produce Export Promotion Council (IOPEPC)	Meet No/Date:16/85-ALC3/2018 27.12.2018	Approved
HQ File :F.No. 01/85/171/90/AM16/D ES.VI			

Subject: Modification of SION at Sl. No. E-92 for Ground Nut Kernels.

Decision : NC considered the case as per agenda and noted that;

- i) Three firms namely M/s Khedut Feeds & Foods Pvt. Ltd., M/s Tanna Agro Impex Pvt. Ltd. and M/s S.M. International had requested for modification of SION at Sl. No. E-92 for Ground Nut Kernels.
- ii) Indian Oilseeds and Produce Export Promotion Council vide their letter dated 02.02.2017 on their recommendation have also requested this Directorate for Modification of SION existing at Sl. No. E-92 for Ground Nut Kernels.
- iii) The Committee noted that present SION E-92 speaks only import of 1.05 kg/kg content in the export product packing (i) Raw Jute and (ii) Relevant LDPE/HDPE/PP Granules are allowed against export of 1 Kg Ground Nut Kernels.
- iv) The Committee noted that Comments were sought from Ministry of Food Processing Industries and Directorate of Groundnut Research, Junagadh. And Directorate of Groundnut Research, Junagadh intimated that they are not dealing with the trade related aspects and suggested to get comments from APEDA.
- v) Accordingly, Comments from APEDA was sought.
- vi) Comments received from from APEDA vide letter No. PFD-2017-18-000013/02408 dated 19.09.2017 and from MoFPI vide OM No.4(17)/2017-DGFT dated 22.03.2018 in which MoFPI recommended for 20% wastage on export in the case shelling outturn ratio, i.e, production of Sound Mature Kernels(SKM) from whole Ground Nut or Ground Nut in shell and 5% wastage on export in the case of production of Sound Mature Kernels (SKM) from the unprocessed lot of Ground Nut Kernels.
- vii) NC called the representatives of Indian Oilseeds and Produce Export Promotion Council and the Personal Hearing was held on 3rd January, 2019 in which the following officers had appeared before the Committee and presented their case for modification of SION E-92 for Ground Nut Kernels.
 - a) Shri Anand P. Seth, Adviser, Indian Oilseeds and Produce Export Promotion Council
 - b) Shri Sanjiv Sawla, Former Chairman, Indian Oilseeds and Produce Export Promotion Council
 - c) Shri Kishore Tanna, Director, Groundnut Panel Convener.
- viii) The Committee heard the representatives of Indian Oilseeds and Produce Export Promotion Council in the meeting and after due deliberation decided to recommend modification on the SION E-92 for Ground Nut Kernels as under;

S.No.	Process	Actual process losses as communicated by IOPEPC	Process losses as recommended by MoFPI	Process Losses as approved by the Norms

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General of Foreign Trade

				Committee- VI
1.	Groundnut in shell (120241) to exportable HPS groundnut kernels (120242)	50% (2:1 ratio)	20%	20%
2.	Groundnut in shell (120241) to exportable HPS roasted and blanched groundnut kernels (2081100)	60%(2.5:1 ratio)	-	25%
3.	Upgraded Kernels (120242) to exportable HPS groundnut kernels (120242)	10% (1.11:1 ratio)	5%	5%
4.	Upgraded Kernels (120242) to exportable HPS roasted and blanched kernels (20081100)	20% 1.25:1 ratio)	-	10%

ix) Any modification in SION E-92 will be done through a Public Notice after obtaining approval of the Competent Authority.

Date:16.01.2019
Place:New Delhi


(Pradyumna Sahu)
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